

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.488/94

Tuesday this the 29th day of March, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Manmadhan Nair M.G.,
Extra Departmental Sub Postmaster,
Vakayar P.O.
Pathanamthitta.

.. Applicant

By Advocate Mr. Babu Cherukara

vs.

1. Union of India represented by the Secretary to Postal Department, New Delhi.
2. The Director of Postal Services, Trivandrum.
3. The Senior Superintendent of Post Offices, Pathanamthitta Division, Pathanamthitta.

.. Respondents

By Advocate Mr. Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

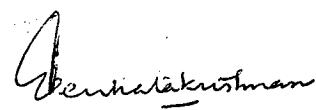
Stating that "without giving alternate employment to the applicant, it is illegal to upgrade the Post Office", applicant has approached this Tribunal. He has made a representation to second and third respondents to "dispense with the upgradation atleast for a period of two months". It is also seen from the representation that apart from this application, there are atleast two other applications O.A 351/94 and O.A. 915/93 touching upon the same subject.

2. As pointed out by us in the judgment in O.A.367/94, it is not the responsibility of this Tribunal to carry on the routine administrative

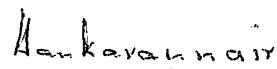
matters of the department. Atleast in the first instance, the department must take a decision. We have no doubt that the second respondent will take a suitable decision on Annexure.A1 as expeditiously as possible. We see no ground to issue any directions.

3. Application is disposed of with the above observations/ directions. No costs.

Dated the 29th March, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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